## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No. 271 of 1994

Monday this the 14th day of February, 1994

## CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. E. K. Mohandas, Supporting Staff Gr. I(Mazdoor) C. P. C. R. I. Kasargod.
- 2. K. Chandran Nair, -do-
- 3. M. Venu Nair \_\_do\_\_
- 4. P. Chandu
- -do-
- 5. E.V. Ravindran, Jr. Technical Assistant CPCRI, Kayamkulam.
- 6. C. Kelappan, Supporting Staff Gr. I(Mazdoor) CPCRI, Kasarged.
- 7. I. Unni Nair, Supprting Staff Gr. I(Mazdoer)
  National Research Centre for Spices,
  Calicut.
- 8. T. Ahmed Koya, -do-
- 9. K.K. Sasidharan -do-
- 10.M. Koru \_\_d
- 11.P. Sadanandan \_ -do-

... Applicants

(By Advocate M/s M.K.Damodaran/PV Mohanan)

Vs.

- The Director General, ICAR, Krishi Bhavan, New Delhi.
- The Director, Central Plantation Crops Research Centre, Kasargod.
- 3. The Director, National Research Centre for Spices, Calicut.
  ....Respondents

(By Advocate Mr. Mathew J Nedumpara, ACGSC)

## ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicants seek a declaration that they are eligible to be regularised as Mazdoors with retrospective effect from August, 1979. They rely on

Annexure. A9 judgment to support their contention.

We find that some of the applicants have made representations. Applicants, if so advised, may make comprehensive representations to the Ist respondent incorporating the factual details regarding their service. If representations are made within one month from today, those will be considered on merits and appropriate orders passed thereon, within four months of the date of receipt of the representations.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 14th February, 1994.

P.V. VENKAT AKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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